

By E-mail

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No.Insp./89/2020
Date : 05.09.2020

From :

Dinesh P. Surana,
Registrar (Inspection-I),
High Court, Appellate Side, Mumbai -32.

To,

All the Principal District & Sessions Judges,
AND
The Principal Judge, City Civil & Sessions Court, Gr. Mumbai.

**Subject : Directions to decide all the Anticipatory Bail Applications
expeditiously.**

Respected Sir & Madam,

With reference to the subject noted above, I am to state that, the Hon'ble The Chief Justice and the Hon'ble other Judges of the Hon'ble Administrative Committee of the Bombay High Court have been pleased to issue directions to all the Principal District and Sessions Judges in the States of Maharashtra and Goa and Union Territory of the Dadra and Nagar Haveli and Daman and Diu and the Principal Judge, City Civil and Sessions Court Mumbai to decide all the Anticipatory Bail Applications expeditiously and as per law, wherein ad-interim orders are passed in favour of the applicants, notwithstanding anything contained in the SOP dated 03.06.2020, modification in the SOP dated 16.06.2020 or any other circular issued for the time being in force.

Yours faithfully,

Registrar (Inspection-I)